

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

STARRED QUESTION NO:212

ANSWERED ON:07.12.2012

RECOVERY OF TAXES

Joshi Dr. Murli Manohar;Yadav Shri Dinesh Chandra

Will the Minister of FINANCE be pleased to state:

- (a) whether the amount of recovery of direct and indirect taxes during the period April-October 2012-13 has increased in comparison to the same period last year;
- (b) if so, the details thereof including the quantum of the recovery during the said period and if not, the reasons therefor; and
- (c) the steps taken/being taken by the Government to sustain recovery of taxes?

Answer

FINANCE MINISTER (SHRI P. CHIDAMBARAM)

(a) to (c): A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (c) of Lok Sabha Starred Question No.212 for answer on 7th December, 2012

(a) & (b): Amount of direct and indirect taxes collected by the Union Government during the period April-October, 2012-13 in comparison to same period last year is given below:

(Rs. In crore)

Nature of Tax	Amount collected during April-October	Amount collected during April-October
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	2012-13	2011-12
Direct Taxes	250866	218850
Indirect Taxes	256026	219354

(c): So far as collection of direct taxes is concerned, the Government has taken various steps which inter alia include; monitoring of Advance Tax payment especially by top taxpayers; conducting surveys for detection of concealment of income and for compliance of Tax Deduction at Source (TDS) provisions; detection of new areas of violation/avoidance of the provisions of TDS and taking action for proper deduction and deposit of TDS; organizing training programmes for senior management as well as for Drawing & Disbursing Officers(DDOs) (particularly of Government departments and PSUs) to spread awareness about TDS & TCS (Tax Collection at Source) provisions; emphasis on disposal of high demand cases by CIT(A) and also a multi-media campaign to encourage voluntary compliance of tax laws.

So far as indirect taxes are concerned, besides the multi-media campaign to encourage voluntary compliance of tax laws, a number of steps are being taken to sustain recovery of indirect taxes which inter alia include improved anti-evasion checks, increased audit, faster adjudication of pending cases and liquidation of arrears.